



2026:AHC:46789

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3173 of 2026

Babita Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Kumar, learned counsel for the petitioner and Sri Manish Kumar, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that she was working on the post of Head Constable, was transferred from Bareilly to Shahajahanpur on 27.04.2025, she was allotted quarter in Bareilly itself. The writ petitioner stakes her claim to retain the said quarter due to the ongoing study of her children in Bareilly till 31.03.2026.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that whatever might be a police personnel cannot retain the official accommodation on being transferred. He submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same consider the claim of the writ petitioner within a period of one month thereafter. The second respondent shall bear in mind the

fact as to whether the writ petitioner, need any permission, was retaining the quarter and in case there was no permission then the import and the impact of the Government orders of the statutory rules regarding taking of appropriate action in that regard. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

March 9, 2026
Ashu

(Vikas Budhwar,J.)